

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE RAMA KANTA PANDA, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
(Through Video Conferencing)

ITA No. 5265/Del/2018
(Assessment Year: 2014-15)

Mittal Construction Unit, Near Town Hall, Muzaffarnagar, PAN: AABFM3190L (Appellant)	Vs.	DCIT, Circle-1, Muzaffarnagar (Respondent)
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Assessee by :	None
Revenue by:	Shri M Baranwal, Sr. DR
Date of Hearing	29/11/2021
Date of pronouncement	29/11/2021

ORDER

PER R. K. PANDA, A.M.

1. This appeal is filed by the assessee against the order of the ld CIT(A), Muzaffarnagar, dated 28/05/2018 for the Assessment Year 2014-15.
2. Ld AR of the assessee submitted vide letter dated 03.11.2021 that assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 5 issued by Pr. CIT, Dehradun. Therefore, it is stated that the appeal of the assessee may be treated as withdrawn.
3. The ld DR did not have any objection to the same.
4. We have carefully perused the letter of the assessee dated 03/11/2021 wherein the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted form No. 5 which has already been issued by Pr. CIT, Dehradun. In view of this the appeal of the revenue is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.
Order pronounced in the open court on 29/11/2021.

-Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

-Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 29/11/2021
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi